

Central Administrative Tribunal
Principal Bench, New Delhi.

DA-1494/99

(Ab)

New Delhi this the 10th day of August, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)
Hon'ble Sh. G.S. Tampi, Member(A)

Smt. Hajra Begum,
Widow of late Sheikh Yakub,
R/o Bose Pura Kothi Bazar
Betul (MP).

.... Applicant

(Present : None even on second call)

Versus

1. Union of India through
its Secretary,
Govt. of India,
Ministry of Railways,
New Delhi.

2. General Manager,
Central Rlys V.T. Bombay.

3. Divl. Railway Manager,
Central Rlys, Nagpur.

4. Accounts Officer,
Central Rlys., Nagpur.

5. Smt. Bano Bi,
Widow of Nanhe Khan,
R/o Vill. Torang Wara
Post and Tahsil Amla
Distt. Betul(MP).

.... Respondents

(Present : None even on second call)

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

None appeared for the applicant even on second call.

It is seen that none appeared on his behalf even on an earlier occasion, namely, 16.05.2000. In the circumstances, the DA is dismissed for default and non-prosecution.

(G.S. Tampi)
Member(A)

VV/

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)